

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-504
IB-637/ND/2022

IN THE MATTER OF:

M/s. Acres Buildwell Pvt. Ltd.

....Applicant

Vs.

M/s. Spicejet Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 17.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Mohit Jolly

For the Respondent : Mr. Varun K Chopra Adv with Mr. Mehul Sharma

ORDER

Heard the submissions made by Proxy Counsel for the Operational Creditor and also Counsel for the Corporate Debtor. Counsel for the Corporate Debtor has prayed for grant of leave to bring additional documents on record. Counsel is directed to file justifications for bringing those additional documents on record and move necessary application in this regard. Post this matter on **09.02.2023.**

Sd/-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

Sd/-

**(SHRI P.S.N PRASAD)
MEMBER (J)**